

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 816/2022

In the matter of:

Kartik Mittal

...Applicant

Versus

Anjani Sharma

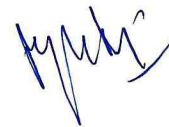
...Respondents

NDOH:-16.12.2024

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Filed by:



New Delhi:

Dated: 13th.12.2024

Delhi Pollution Control Committee

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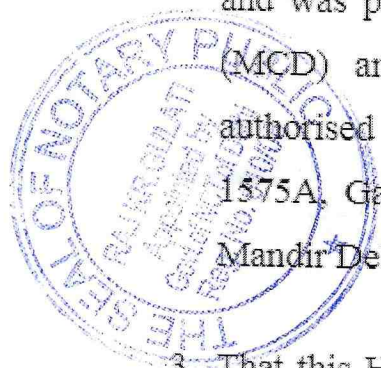
Anjani Sharma

...Respondents

**ACTION TAKEN AFFIDAVIT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 21.12.2022.**

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.
2. That this Hon'ble Tribunal took up the above referred matter on 18.11.2022 and was pleased to direct the DPCC, Commissioner Municipal Corporation (MCD) and District Magistrate (Shahadara) to take action against unauthorised and unapproved construction of 4th and 5th floor in property No. 1575A, Gali Hira Singh, RR Block Naveen Shahdara, near Durga Bhawan Mandir Delhi on old building about 25 years old by Anjani Sharma.
3. That this Hon'ble Tribunal taken up the matter on 21.12.2022 and pleased to direct the MCD and DPCC to file action taken report.
4. That, a representation dated 28.11.2024 was received from M/s Anjani Sharma stated that renovation of house has already been completed and there



is only residence alongwith the receipt of payment toward EDC of Rs. 20,000 (Rupees Twenty Thousand only) deposited in the account of DPCC. Copy of the reply submitted by M/s Anjani Sharma dated 28.11.2024 is attached herewith as ANNEXURE-1 (Colly).

5. That, DPCC has issued letter dated 23.02.2023 to The Commissioner (MCD) in view of joint inspection carried out on 14.12.2022. Also, it was requested to ensure that all illegal construction & construction materials be removed from the site and submit report within 7 days. Copy of the letter dated 23.02.2023 is annexed as ANNEXURE-2.
6. That, no reply has been received from MCD, therefore a reminder letter was issued on 16.10.2023 in continuation to letter dated 23.02.2023. Copy of the letter dated 16.10.2023 is annexed herewith as ANNEXURE-3.
7. That, no reply was received from MCD till date, it is therefore requested to this Hon'ble Tribunal that the present action taken report may kindly be taken on record.


DEPONENT


VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 13th day of December, 2024.


DEPONENT



ATTESTED

NOTARY PUBLIC
GOVT. OF NCT OF DELHI

13 DEC 2024

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Annexure-1 (copy)

28-11-2024 (3)

1344/CMCT
28/11/2024

To,

SEE, CMC-1
5th floor, ISBT Kashmere Gate
Delhi-110006.

Subject: Show Cause Notice for Environmental Compensation (EC) dated 15.12.2022.

Reference: O.A. No. 816/2022 in the matter of "Kartik Mittal Vs. Anjani Sharma"

Sir,

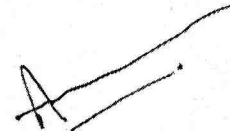
This refers to above. I have deposited Rs. 20,000 (Rupees Twenty Thousand only) through IMPS (Axis Bank) Receipt no. 5MMPU6810583 with RRN: 433214838833 on 27.12.2024 in the account of DPCC. (copy of receipt is enclosed)

Further, the renovation of our house has already been completed and now we are the resident in the said house. (photos of house/premise enclosed)

You are requested to drop the further actions.

Thanking you.

Yours Sincerely



Anjani Sharma
R/o 1575-A, Naveen Shahdara
Delhi-110032
Mob. 9999990690

Encl. As Above.

21/12/24
28/11
DEE for Impank



Payment Complete

SENT TO

DP

DPCC
XXXX-2347

AMOUNT
₹ 20,000.00

BRANCH:

I.S.B.T. KASHMIRI GATE

IFSC:

SBIN0005715

REMARKS:

SENT FROM



XXXX-6489
SA

Payment Details

SUCCESS

MODE:

Pay Now

RECEIPT NO:

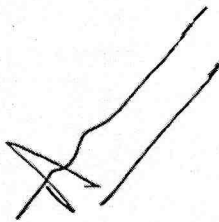
5MMPU6810583

RRN:

433214838833

DATE:

27/11/2024




72
34

5

Annexure-2

By Speed Post

	<p>DELHI POLLUTION CONTROL COMMITTEE GOVERNMENT OF NCT OF DELHI 4th AND 5th FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006 visit us at : http://dpcc.delhigovt.nic.in Ph Nos. 23815352, 23815436</p>
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F. No. DPCC/CMC-I//NGT/OA No. 816/2022/2377

Dated: 23/02/2022

To,

The Commissioner,
Municipal Corporation of Delhi,
DR. S.P.M. Civic Centre Minto Road,
New Delhi-100002

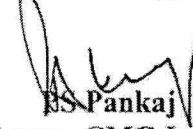
Sub: Regarding submission of Action Taken Report w.r.t order of Hon'ble NGT vide OA No. 816/2022 "Kartik Mittal Vs. Anjani Sharma"

Sir,

Please find attached herewith a copy of NGT order dated 21.12.2022. A joint inspection was conducted by Joint Committee consisting of officials of District Magistrate Shahdara (SDM Shahdara), MCD & DPCC of the site situated at 1575 A, Ground Floor, Gali Hira Singh, RR Block, Naveen Shahdara, Delhi-110032 on 14.12.2022 (copy of inspection report enclosed).

You are requested to ensure that all illegal construction & construction materials be removed from the site mentioned above and submit the Action Taken Report of the same within 7 days of issuance of this letter so that the ATR can be filed timely before NGT.

Your Sincerely,





ES Pankaj
In-charge, CMC-I

Enclosure:

1. Copy of the order of Hon'ble NGT dated 21.12.2022.
2. Copy of joint inspection report dated 14.12.2022.

By Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visitusat: http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/CMC-I/NGT/OA NO-816/2022/ 1487

Dated: 16/10/2023

Reminder-1

To,

The Commissioner,
 Municipal Commissioner of Delhi,
 Dr. S.P.M. Civic Centre Minto Road,
 New Delhi-110002.

Annexure-3

Sub: Regarding submission of Action Taken Report (ATR) w.r.t order of Hon'ble NGT vide OA No. 816/2022 titled "Kartik Mittal Vs Anjani Sharma"

Reference: Letter No. DPCC/CMC-I/NGT/OA NO-816/2022/1829 dated 15.12.2022 (copy enclosed)

Sir,

It has reference to the above mentioned letter regarding submission of Action Taken Report (ATR) in the Hon'ble NGT matter OA No. 816/2022 titled "Kartik Mittal Vs Anjani Sharma". But till date, no ATR is received in the office of DPCC.

Please find attached herewith a copy of NGT order dated 21.12.2022. A joint inspection was conducted by Joint Committee consisting of officials of District Magistrate Shahdara (SDM Shahdara), MCD & DPCC of the site situated at 1575 A, Ground Floor, Gali Hira Singh, RR Block, Naveen Shahdara, Delhi-110032 on 14.12.2022 (copy of inspection report enclosed).

You are requested to direct your officials to ensure that all illegal construction & construction materials be removed from the site mentioned above and to submit an ATR of the same within 7 days of issuance of this letter so that the ATR can be filed before Hon'ble NGT timely.

Yours sincerely



In-charge, CMC-I

Encl.

1. Copy of joint inspection report dated 14.12.2022
2. Letter regarding submission of ATR dated 15.12.2022.
3. Hon'ble NGT order dated 21.12.2022.